

2

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. O.A. 143/89

Shri Suresh Kumar Sharma

.... Applicant

Vs.

Union of India & Others

.... Respondents.

24.1.1989.

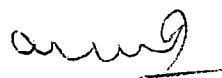
Present:- Applicant through counsel Shri V.P.Sharma.

In this application, the applicant who is working as an Extra Departmental Branch Post Master, has challenged the order dated 17.1.89 putting him off duty while departmental enquiry proceedings are going on against him.

Learned counsel for the applicant conceded that there is a provision for making an appeal against such an order but the applicant has not filed any appeal. We do not see any reason to admit this application at this stage when the applicant has not exhausted all the remedies available to him under the service rules. The applicant may prefer an appeal against the impugned order and the same should be disposed of within 60 days. The applicant is at liberty to file a fresh application, if so advised, under Section 19 of the Administrative Tribunals Act after his appeal has been disposed of.

Application stands disposed of with the above direction. Order to issue Dasti.

  
(Kaushal Kumar )  
Member (A)  
24.1.89

  
( P.K. Kartha )  
Vice Chairman  
24.1.89